

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 114  
IA (IB) No. 44/CTB/2023  
IA (IB) No. 343/CTB/2023  
IN  
(TP No. 40/CTB/2019)  
(CP (IB) No. 24/KB/2018)

**Proceedings under Section 7 IBC**  
**IN THE MATTER OF:**

State Bank of India  
V/S  
Visa Steel Ltd.

.....Applicant

....Respondent

**Order delivered on 19/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)  
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

Mr. Rishav Banerjee, Adv. } IA 343/2023  
Mr. Deepanjan Dutta Roy, Adv. }  
Ms. Sanjana Jha, Adv. }  
Mr. Deepanjan Dutta, Adv. (IA 44/2023.)

For the Respondent

Mr. Patita Paban Bishwal, Adv.

**ORDER**

**IA (IB) No. 343/CTB/2023:**

This is an application filed under Section 60(5) of the IBC and read with Rule 11 of the NCLT Rules 2016, for substitution of the applicant's name of Assests Care and Reconstruction Enterprise Ltd. in the place of SBI in the main petition.

We heard to Ld. Counsel, Mr. Rishav Banerjee. Accordingly, this application is allowed. The applicant herein to take steps to amend the main application. TP No. 40/CTB/2019 and the connected IAs and share the amended copy to the respondents.

**IA (IB) No. 44/CTB/2023:**

Ld. Counsel, Mr. Deepanjan Dutta, appeared for the applicant.  
Matter adjourned to 02.08.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**Deep Chandra Joshi**  
Member (Judicial)